

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7006/2023

(Arising out of impugned final judgment and order dated 13-03-2023 in WC No. 31621/2022 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

OMPAL & ORS.

Respondent(s)

(I.R. and IA No.70330/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70332/2023-EXEMPTION FROM FILING O.T. IA No. 70330/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 70332/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. V.K Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)